

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 30274/2019
(Arising out of the judgment and order dated 24.05.2019 passed in Criminal Appeal No.1001/1999 by the High Court of Judicature at Allahabad)

LAL SAHAB SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No.141857/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.141855/2019-EXEMPTION FROM FILING O.T. and IA No.141852/2019-EXEMPTION FROM SURRENDERING WITHIN TIME and IA No.146115/2019-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 14-10-2019 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AJAY RASTOGI
[IN CHAMBER]

For Petitioner(s) Mr. Anurag Dubey, Adv.
Mr. Ashish Upadhyay, Adv.
Mr. Pramod Kumar, Adv.
Mr. S. R. Setia, AOR

For Respondent(s) Mr. S.D. Singh, Adv.
Ms. Bharti Tyagi, AOR
Ms. Meenu Singh, Adv.
Mr. Ram Kripal Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

I find no reason to grant indulgence. Application for exemption from surrendering is rejected.

Let the petitioner may surrender within four weeks and file thereof. On filing proof, the matter be listed before the Court. If the petitioner fails to file proof of surrender within four weeks, the matter shall stand dismissed without further reference to the Court.

(SWETA DHYANI)
SENIOR PERSONAL ASSISTANT

(R.S. NARAYANAN)
COURT MASTER (NSH)